

Projects Financed by World Bank in Latin American Countries

2332. SHRI N. K. SOMANI : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that conditions governing tenders for projects financed by the World Bank in Latin American countries stipulate that only aid-giving countries are entitled to submit such tenders ;

(b) whether it does not come in the way of Indian companies submitting that tenders for many development projects in Latin American countries ; and

(c) the steps proposed by Government to get these conditions waived through the World Bank ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) No, Sir. The World Bank has negotiated joint financing arrangements with developed countries for projects in certain Latin American countries.

These joint financing arrangements are, however, not expected to supersede the World Bank's normal procedures for procurement of goods on the basis of international competitive tendering in which all member countries can participate. If the successful tender happens to come from any of the countries with whom joint financing arrangements have been concluded by the Bank, that country with the lowest tender will have to work within the framework of the arrangement. If a tenderer from a developing country had made the lowest evaluated bid, the developing country would not be called upon to work under the joint financing arrangements and the contract would be financed out of the Bank loan for the project in the normal course.

(b) and (c). Do not arise.

New Hospitals in Kerala State

2333. SHRI MANGALATHUMADAM : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) the number of new hospitals pro-

posed to be opened in Kerala during the Fourth Plan period ;

(b) whether the State Government has approached the Central Government for certain additional financial aid for the development of certain clinics ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) It is proposed to start two paediatric hospitals, one each at Ernakulam and Kozhikode. It is also proposed to add three thousand more beds in various hospitals and to construct at least ten payward rooms in each Taluq Hospital and twenty more in District and other major hospitals. Construction of District Polyclinics for accommodating outpatient departments in certain District Hospitals on modern lines is also to be taken up during Fourth Plan Period.

(b) No.

(c) Does not arise.

Inter-State Water Dispute between Madras and Kerala

2334. SHRI MANGALATHUMADAM : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the latest position with regard to the Madras-Kerala Inter-State Water dispute ; and

(b) the action taken to solve it ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) and (b). The matter was discussed with the Chief Ministers of Kerala and Tamil Nadu on 21.12.1968 at Madras. Some suggestions have been put forward for resolving the dispute. These are under examination by the States and are expected to be finalised at the next meeting to be held shortly at Trivandrum.

Indian Accounts in Swiss Banks

2335. SHRI HARDAYAL DEVGUN : SHRI INDRAJIT GUPTA ;

SHRI R. K. SINHA ;
 SHRI VALMIKI
 CHOUDHARY ;
 SHRI R. R. SINGH DEO ;
 SHRI C. K. CHAKRAPANI ;
 SHRI K. ANIRUDHAN ;
 SHRI JOYTIRMOY BASU ;
 SHRI D. N. PATODIA ;
 SHRI S. M. BANERJEE ;

Will the Minister of FINANCE be pleased to state :

(a) whether Government investigated into the cases of prominent Indians and businessmen having their accounts in the Swiss banks ;

(b) if so, the details thereof ; and

(c) the action taken by Government in the matter ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (c). No investigations are possible as we are informed that the Swiss banks and the Swiss Government continue to maintain complete secrecy in such matters and have not agreed to disclose details to any foreign government.

Fertilizer Factory At Paradeep, Orissa

2336. SHRI CHINTAMANI PANIGRAHI : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether decision has been taken for setting up a fertilizer factory at Paradeep in Orissa ;

(b) if so, the name of private party whom the Orissa Government have sponsored for this purpose ;

(c) the details of the concessions which the State Government have agreed to extend to this private business house ;

(d) whether the details about the feed-stocks and other related matters in connection with this factory have gone into ; and

(e) if so, details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS, AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) and (b). M/S Sahu Jain Ltd. Calcutta have

submitted a proposal for establishing a fertilizer project at Paradeep. The proposal envisages import of ammonia and phosphoric acid for some years. The matter is under examination and no decision has yet been taken.

(c) The State Government are willing to give adequate facilities in the shape of land, power, water etc. to M/S Sahu Jain Ltd.

(d) and (e). As stated above, the matter is still under examination.

परिवार नियोजन कार्यक्रम के लिए राज्य-सरकारों को दिये गये धन का उचित उपयोग

2337. श्री यशवन्त सिंह कुशवाह : क्या स्वास्थ्य तथा परिवार नियोजन और निर्माण आवास तथा नगरीय विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय सरकार ने यह सुनिश्चित करने के लिए क्या कार्यवाही की है कि परिवार नियोजन के लिए राज्य सरकारों को दिये गये धन का परिवार नियोजन के लिए ही उचित प्रयोग होता है ;

(ख) क्या किसी राज्य सरकार द्वारा धन का अन्य कार्यों के लिये प्रयोग के बारे में कोई शिकायतें मिली हैं; और

(ग) यदि हां, तो उसका ब्यौरा क्या है तथा इस बारे में सरकार की क्या प्रतिक्रिया है ?

स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मन्त्रालय में राज्य-मन्त्री (डा० श्रीपति चन्द्रशेखर) : (क) अपेक्षित सूचना का विवरण संलग्न है।

विवरण

परिवार नियोजन कार्यक्रम एक केन्द्र समर्थित योजना है और प्रधान रूप से राज्य सरकारों के जरिये इसे कार्यान्वित किया जाता है, जिसके लिए भारत सरकार अनुमोदित पेटर्न के अनुसार राज्य सरकारों द्वारा व्यय किये गये कुल खर्च की 96-97 प्रतिशत के बराबर सहायता प्रदान करती है। 1969-70